

# HARYANA VIDHAN SABHA

## VIII SESSION

### **BULLETIN NO. 2**

Tuesday the 18<sup>th</sup> September, 2007

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday the 18<sup>th</sup> September, 2007 from 9.30 A.M. to 12.35 P.M.).

#### **I QUESTIONS**

(a) starred:

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Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	7	--	---	31

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The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Un-starred: 07

#### **II NOTICES OF CALLING ATTENTION MOTIONS.**

When enquired, the Speaker informed-

(i) Dr. Sushil Indora that notice of his calling attention motion No. 3 regarding increasing atrocities on Dalit Community and their Migration from the State. The same has been sent to the Government for comments.

(ii) Dr. Sushil Indora that notice of his calling attention motion No.4 regarding great difficulty due to shortage of Power in the State. The same has been admitted for tomorrow.

(iii) Dr. Sita Ram and Shri Balwant Singh that notice of their calling attention motion No. 5 regarding acute shortage of drinking water in the State. The same has been admitted for tomorrow.

#### **III CALLING ATTENTION MOTION AND STATEMENT THEREON.**

The Speaker admitted the calling attention motion No.1 given notice of by Shri Karan Singh Dalal regarding acute shortage of irrigation water in the State. Dr. Sita Ram, who and two other MLAs, also gave notice on similar subject, was permitted to ask a question.. He further asked Shri Karan Singh Dalal to read out his notice and the Minister concerned to make a statement thereafter.

Shri Karan Singh Dalal read out his notice.

The Irrigation Minister made a statement.

#### **IV WALK OUT**

During the statement given by the Irrigation Minister on the above said calling attention motion all the Members from the Indian National Lok Dal, present in the House staged a walk out as a protest not given time to them to speak.

#### **V ANNOUNCEMENTS**

**(a) By the Speaker**

##### **Panel of Chairpersons**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Balbir Pal Shah , MLA.
2. Shri Anand Singh Dangi, MLA.
3. Shri Sher Singh , MLA.

## **VI INTIMATION REGARDING ABSENCE**

The Speaker informed the House that he had received an intimation from Shri Anil Thakkar, Parliamentary Secretary, expressing his inability to attend the present Session due to his ill-health.

### **(b) By the Secretary**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2007 and have since been assented to by the Governor:-

#### **March Session, 2007**

1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill 2007.
2. The Haryana Panchayati Raj (Amendment) Bill, 2007.
3. The Societies Registration (Haryana Amendment) Bill, 2007.
4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2007.
5. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2007.
6. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2007.
7. The Punjab Industrial Establishments (National and Festival Holidays and Casual and Sick Leave) Haryana Amendment Bill, 2007.
8. The Haryana Local Area Development Tax (Amendment) Bill, 2007.
9. The Haryana Municipal Corporation (Amendment) Bill, 2007.
10. The Haryana Appropriation (No. 1) Bill, 2007.
11. The Haryana Appropriation (No. 2) Bill, 2007.
12. The Haryana Municipal (Amendment) Bill, 2007.
13. The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2007.
14. The Punjab Excise (Haryana Amendment) Bill, 2007.

## **VII FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

The Speaker presented the first report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Monday, the 17<sup>th</sup> September, 2007 in the Chamber of the Hon'ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday, the 17<sup>th</sup> September, 2007 at 2.00 P.M. and adjourn after conclusion of Obituary References.

On Tuesday, the 18<sup>th</sup> September, 2007, the Assembly shall meet at 9.30 A.M. and adjourn at 1.30 P.M. without question being put.

On Wednesday, the 19<sup>th</sup> September, 2007, the Assembly shall meet at 9.30 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 17<sup>th</sup>, 18<sup>th</sup> and 19<sup>th</sup> September, 2007 be transacted by the Sabha as follows :-

**Monday, the 17<sup>th</sup> September, 2007  
(2.00 P.M.)**

Obituary References.

**Tuesday, the 18<sup>th</sup> September, 2007  
(9.30 A.M.)**

1. Questions Hour.

2. Presentation and adoption of  
First Report of the Business

Advisory Committee.

3. Papers to be laid/re-laid on the Table of the House.

4. Presentation of First preliminary report of the Committee of Privileges and extension of time for presentation of the final report thereon.

- 5 Presentation, Discussion and Voting on the Excess Demands over Grants and Appropriation for the year 2004-2005.
6. (i) Presentation of Supplementary Estimates (First Instalment) for the year 2007-08 and the report of the Estimates Committee thereon.  
(ii) Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2007-08.
7. Legislative Business

**Wednesday, the 19<sup>th</sup> September, 2007**  
**( 9.30 A.M.)**

1. Questions Hour.
2. Motion under Rule –15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine die.
4. Papers to be laid, if any.
5. The Haryana Appropriation Bill, 2007 in respect of Excess Demands over Grants and Appropriation for the year 2004-2005.
6. The Haryana Appropriation Bill, 2007 in respect of Supplementary Estimates (First Instalment) for the year 2007-08.
7. Legislative Business.
8. Any other Business.

The Parliamentary Affairs Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

#### **VIII PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

By the Minister of State for Forests ( Sr.No. 1, 2, 4 to 16 laid and 3 re-laid)

1. The Haryana Co-operative Societies(Amendment) Ordinance, 2007 (Haryana Ordinance No. 2 of 2007).
2. The Haryana Tax on Luxuries Ordinance, 2007 (Haryana Ordinance No. 3 of 2007).
3. The Personnel Department Notification No. G.S.R.4/Const./Art.320/2007, dated the 27<sup>th</sup> February, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
4. The Personnel Department Notification No. G.S.R.6/Const./Art.320/2007, dated the 23<sup>rd</sup> March, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Second Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
5. The Personnel Department Notification No. G.S.R.8/Const./Art.320/2007, dated the 4<sup>th</sup> April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Third Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
6. The Personnel Department Notification No. G.S.R.9/Const./Art.320/2007, dated the 4<sup>th</sup> April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fourth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
7. The Personnel Department Notification No. G.S.R.19/Const./Art.320/2007, dated the 22<sup>nd</sup> June, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fifth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
8. The Excise and Taxation Department Notification No. S.O. 45/H.A.6/2003/S.60/2007, dated the 3<sup>rd</sup> May, 2007, regarding the Haryana Value Added Tax (Amendment) Rules, 2007, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.

9. The Excise and Taxation Department Notification No. S.O. 57/H.A. 6/2003/S.60/2007, dated the 3<sup>rd</sup> July, 2007, regarding the Haryana Value Added Tax (Amendment) Rules, 2007, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
10. The Rural Development Department Notification No. S.O. 21/C.A.42/2005/S.4/2007, dated the 16<sup>th</sup> March, 2007, regarding the Haryana Rural Employment Guarantee Scheme, 2007, as required under section 33(2) of the National Rural Employment Guarantee Act, 2005.
11. The 32<sup>nd</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited Chandigarh for the year 2005-2006, as required under section 619-A-(3)(b) of the Companies Act, 1956.
12. The 39<sup>th</sup> Annual Report & Accounts of Haryana Agro Industries Corporation Limited Chandigarh for the year 2005-2006, as required under section 619-A-(3)(b) of the Companies Act, 1956.
13. The 38<sup>th</sup> Annual Report and Accounts of Haryana Warehousing Corporation, Panchkula for the year 2004-2005, as required under section 31 (11) of the Warehousing Corporation Act, 1962.
14. The 39<sup>th</sup> Annual Report and Accounts of Haryana Warehousing Corporation, Panchkula for the year 2005-2006, as required under section 31 (11) of the Warehousing Corporation Act, 1962.
15. The 33<sup>rd</sup> Annual Report of Haryana Tanneries Limited, Jind for the year 2004-2005, as required under section 619-A (3)(b) of the Companies Act, 1956.
16. The Audit Report on the Accounts of Haryana Financial Corporation, Chandigarh for the year ended 31<sup>st</sup> March, 2006, as required under section 37 (7) of the State Financial Corporations Act, 1951.

**IX PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**Against Shri Om Prakash Chautala**

Shri Karan Singh Dalal, Chairperson, Committee of Privileges presented the first Preliminary Report of the Committee of Privileges on the matter with regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Prakash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasions also.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

**X PRESENTATION, DISCUSSION AND VOTING ON THE EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 2004-2005.**

The Finance Minister presented the Excess Demands Over Grants and Appropriations for the year 2004-2005.

As per the past practice and to save the time of the House, the Excess Demands Over Grants for the year 2004-2005 on the order paper (Nos. 4, 6, 8, 10 and 15) were deemed to have been read and moved together and a general discussion on the Excess Demands permitted. The members were requested to indicate the Demand No. on which they wished to raise discussion.

No member rose to speak.

Demands No. 4 was put and carried.

Demands No. 6 was put and carried.

Demands No. 8 was put and carried.

Demands No. 10 was put and carried.

Demands No. 15 was put and carried.

**XI PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2007-2008.**

The Finance Minister presented the Supplementary Estimates for the year 2007-2008.

**XII PRESENTATION OF REPORT OF ESTIMATES COMMITTEE.**

Shri Anand Singh Dangi, Chairperson, Estimates Committee presented the Report of the Committee on the Supplementary Estimates 2007-2008.

**XIII SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2007-2008.**

Discussion and voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (Nos. 22 and 25) were deemed to have been read and moved together and general discussion on the Supplementary Demands permitted. The members were requested to indicate the Demand No. on which they wished to raise discussion.

No member rose to speak.

Demand No. 22 was put and carried.

Demand No. 25 was put and carried.

**XIV LEGISLATIVE BUSINESS**

**1. The Haryana Panchayati Raj (Second Amendment) Bill, 2007**

At 12.00 Noon the Finance Minister introduced the Haryana Panchayati Raj (Second Amendment) Bill, 2007 and also moved- That the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Sarvshri S. S. Surjewala and Phool Chand Mullana, members from the Treasury Benches, spoke for 3 and 2 minutes respectively.

Shri Ram Kumar Gautam, a member from the Bhartiya Janata party, spoke for 7 minutes.

The Finance Minister, spoke for 1 minute.

The motion was put and carried.

**2. The Haryana Co-operative Societies (Amendment) Bill, 2007.**

At 12.16 P.M. Agriculture Minister introduced the Haryana Co-operative Societies (Amendment) Bill, 2007 and also moved- That the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 18 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Sarvshri S. S. Surjewala, Karan Singh Dalal, Randhir Singh and Ram Kishan Fauji, members from the Treasury Benches, spoke for 5, 3, 1 and 1 minutes respectively.

Shri Naresh Malik a member from the Bhartiya Janata Party, spoke for 2 minutes.

Shri Arjan Singh a member from the Bahujan Samaj Party, spoke for 1 minute.

Sarvshri Naresh Yadav and Radhey Shyam Sharma Amar, Independent Members, spoke for 2 and 1 minutes respectively.

The Agriculture Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Sabha then adjourned till 9.30 A.M. on Thursday, the 19<sup>th</sup> September, 2007.